

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 421/MP/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.

Petitioner : SEIL Energy India Limited

Respondent : TGPCC and 2 ors.

Date of Hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, SEIL Energy India Limited
Shri Sayan Ghosh, Advocate, SEIL Energy India Limited
Ms. Swapna Seshadri, Advocate, TGPCC
Ms. Aishwarya Subramani, Advocate, TGPCC
MS. Harsha V Rao, Advocate, TGPCC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing.

2. The Commission, while adjourning the matter, directed the Petitioner to file the following additional information, on or before **2.10.2025**, after serving a copy to the other.

(a) *A detailed statement showing bill-wise calculation of the LPS amounting to Rs. 31.51 crore claimed.*

3. The Petition shall be listed for hearing on **9.10.2025**. Parties shall complete their pleadings, prior to the next date of hearing.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

